

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 265 OF 2017 &
IA NOS. 249 & 1138 OF 2017**

Dated: 19th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Mr. Rama Shankar Awasthi

.... Appellant(s)

Vs.

RKM Powergen Private Power Limited & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Kamal Budhiraja
Mr. Aman Gupta
Ms. Poonam Anand
Mr. P. K. Bansal for R-1

Ms. Garima Srivastava for R-2

Mr. Mohit Rai
Mr. Umesh Prasad for R-3

ORDER

IA NO. 1138 OF 2017
(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to

be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 265 of 2017

Learned counsel for Respondent No.2 seeks two weeks more time to file reply. He may take steps to file the same on or before 03.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **22.02.2018.**

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd